

Affairs of Kendriya Vidyalaya Sangthan

677. SHRI V. HANUMANTHA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a large number of Kendriya Vidyalaya Sangthan teachers have sought transfers to their Home States;

(b) if so, what is Government's transfer policy with regard to teachers of Kendriya Vidyalayas;

(c) whether Government have any policy to specifically deal with the requests for transfer so as to avoid separation between spouses;

(d) if so, the details thereof;

(e) whether Government assist such teachers; and

(f) the details of the emphasis given to such requests by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) Options were called for by Kendriya Vidyalaya Sangthan from interested teachers for posting to their places of choice. The last date for receipt of applications was 18th February 2005. It is not immediately clear whether teachers have applied for transfer to their Home States. There is no specific provision regarding transfer of teachers to their Home States. However, depending upon the clear vacancies and the priority being given to various categories, efforts are made to accommodate them in their Home States.

(c) to (f) The existing transfer guidelines give weightage to cases where an employee seeks transfer to be able to join his/her spouse. Female teachers who were displaced beyond a distance of 500 kms. from their home towns have also been given a chance to come back to any place within 500 Kms. Further those teachers, who proceed on transfer to Hard Station/Very Hard Station, in public interest, are eligible for grant of HRA/retention of accommodation, at par with those who proceed to North Eastern Region. He/She can retain the family at the old station or at any other station.

Fraudulent Foreign Universities

678. SHRI DARA SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are aware of the fraudulent foreign Universities offering degrees, which are not even recognized in their parent country;

(b) whether Government are also aware that more than 50,000 Indian students are reportedly involved in such rackets, and have spent huge money without getting admission or even knowing quality/value of degree of such universities; and

(c) if so, whether Government propose to issue any guidelines for benefits of the Indian students, by providing all details about foreign Universities, Country-wise and course-wise indicating their recognition by their parent country as well as by India?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) No, Sir.

(c) Does not arise. However, a Committee of experts has been constituted to examine all the relevant issues pertaining to the entry of foreign universities in India.

Conversion of Rajasthan University into a Central University

†679. DR. PRABHA THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government of Rajasthan has submitted a proposal to the Central Government to upgrade Rajasthan University, Jaipur as a Central University;

(b) when this proposal was sent to the Central Government; and

(c) the decision taken by Government to upgrade the Rajasthan University, Jaipur?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (b) Yes, Sir. A request was received from the Chief Minister of Rajasthan in January, 2004.

(c) In consonance with the provisions of the National Policy of Education, 1986, as modified in 1992 the Central Government has given priority to strengthening the existing Central Universities and therefore, the request could not be acceded to.

Improvement in education

680. SHRIMATI BIMBA RAIKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether with the imposition of 2 per cent Education Cess (surcharge)

†Original notice of the question was received in Hindi.